

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) No. 129 of 2019

IN THE MATTER OF:

M. N. Pratap Reddy & Anr.

...Appellants

Versus

Lakshmi Narasimha Mining Co. (P) Ltd. & Ors.

...Respondents

Present:

For Appellants: Mr. G. V. Rao, Advocate.

For Respondents: Mr. Jayant Mehta, Sr. Advocate with Mr. Anshuman Srivastava, Mr. Nishant Rao, Ms. Vaishali Kalera and Ms. Smiti Verma, Advocates for R-3&4.

With

Company Appeal (AT) No. 148 of 2019

IN THE MATTER OF:

M. Nandana Reddy

...Appellant

Versus

Sri Lakshmi Narasimha Mining Co. Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. S. Vivekananda, Advocates.

For Respondents: Mr. Jayant Mehta, Sr. Advocate with Mr. Anshuman Srivastava, Mr. Nishant Rao, Ms. Vaishali Kalera and Ms. Smiti Verma, Advocates for R-3&4.

Mr. G. V. Rao, Advocate for R-6 & 7.

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O R D E R
(Through Virtual Mode)

01.03.2020: Heard Mr. S. Vivekananda, learned counsel for the Appellant in Company Appeal (AT) No. 148 of 2019. Hearing concluded. Heard Mr. Jayant Mehta, learned counsel representing Respondents No. 3 & 4 in Company Appeal (AT) No. 129 of 2019. Hearing could not be concluded. Mr. Jayant Mehta submits that he needs another 15 minutes to conclude his arguments. Since the Appellants will also have to be given around 15 minutes for rejoinder, let these appeals be posted to conclude arguments on **15th March, 2021 at 12:30 PM.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

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